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भाग II — खण्ड 1

PART II — Section 1

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE (Legislative Department)

New Delhi, the 25th April, 2022/ Vaisakha 5, 1944 (Saka)

CORRIGENDA

THE CHARTERED ACCOUNTANTS, THE COST AND WORKS ACCOUNTANTS AND THE COMPANY SECRETARIES (AMENDMENT) ACT, 2022

No. 12 OF 2022

In the Chartered Accountants, the Cost and Works Accountants and the Company Secretaries (Amendment) Act, 2022 (12 of 2022), published in the Gazette of India, Extraordinary, Part II, Section 1, dated the 18th April, 2022, Issue No. 12,—

- (i) at page 2, line 14, *for* "sub-section", *read* "clause";
- (ii) at page 7, line 37, *for* "is declared", *read* "which is declared";
- (iii) at page 15, line 8, *for* "sub-section", *read* "clause";
- (iv) at page 18, line 44, *for* "20A.(1)", *read* "20A.";
- (v) at page 19, line 13, *for* "20C. (1)", *read* "20C.";
- (vi) at page 19, line 17, *for* "is declared", *read* "which is declared";
- (vii) at page 26, line 29, *for* "sub-section", *read* "clause";
- (viii) at page 30, line 30, *for* "is declared", *read* "which is declared".

DR. REETA VASISHTA,
Secretary to the Govt. of India.